

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE T.A. NO. 1563/82 OF W.P. NO. 2066/84

NAME OF THE PARTIES ... Banarsi Lal, Applicant

Versus

..... O.O. T. Govt., Respondent

Part A.

Sl.No.	Description of documents	Page
1	Index sheet	A1 to A3
2.	order sheet is found off 25-5-92	A4 to A8
3	Writ Petition	A9 to A15
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9		
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12		
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14		
15		
16		
17		
18		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Recheck

Dated ..24-8-11..

Counter Signed.....

Section Officer/In charge

.....
Signature of the
Dealing Assistant

A

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

FORM OF INDEX

D.A./T.A./R.A./C.C.P.I No. 1563-1993
Bomber, Com v. U.O. (W.P. No. 2066/84)
P A R T - I

1.	Index Papers	:- 1 A. 2
2.	Order Sheet	:- 3 A. 11
3.	Any other orders	:- NIL
4.	Judgement	:- NIL 11
5.	S.L.P.	:- NIL

2/3/11
Dy. Registrat

2/3/11
Supervising Officer

2/3/11
Dealing Clerk

Note :- If any original document is on record - Details.

2/3/11
Dealing Clerk

V.K. Mishra

Central Administrative Tribunal
Lal Bahadur Shastri Bench

Cause Title 7/1992/14 of 1993

Name of the Parties

Applicant

Versus

Respondents.

Part A. P.C.

Sl. No.	Description of documents	Date
1.	Check List	
2.	Order Sheet	
3.	Judgement	
4.	Petition Copy	1/1/93
5.	Appendice	
6.	Power	
7.	Counter Affidavit	
8.	Rejoinder Affidavit	

B - File

B - File

C - File

GENERAL INDEX

Chapter XLI, Rules 2, 9 and 13

WIL SIDE
CRIMINAL

A/3

Nature and number of case

W.P. 2066 - 84

Name of parties

Bansidal

v. Union of India

Date of institution

17-4-84

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2		4	5	6	7	8	9
					Rs. P.			
1.	W.P. with affidavt and A. copy.	18-	4	-	10/- 00			
2.	Power	1 -	1	-	5/- 00			
3.	order sheet	1 -	1	-	-			
4.	Book copy	1 -	1	-	-			

I have this

day of

197 , examined the

record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court Fee Stamps of the aggregate value of Rs. , that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

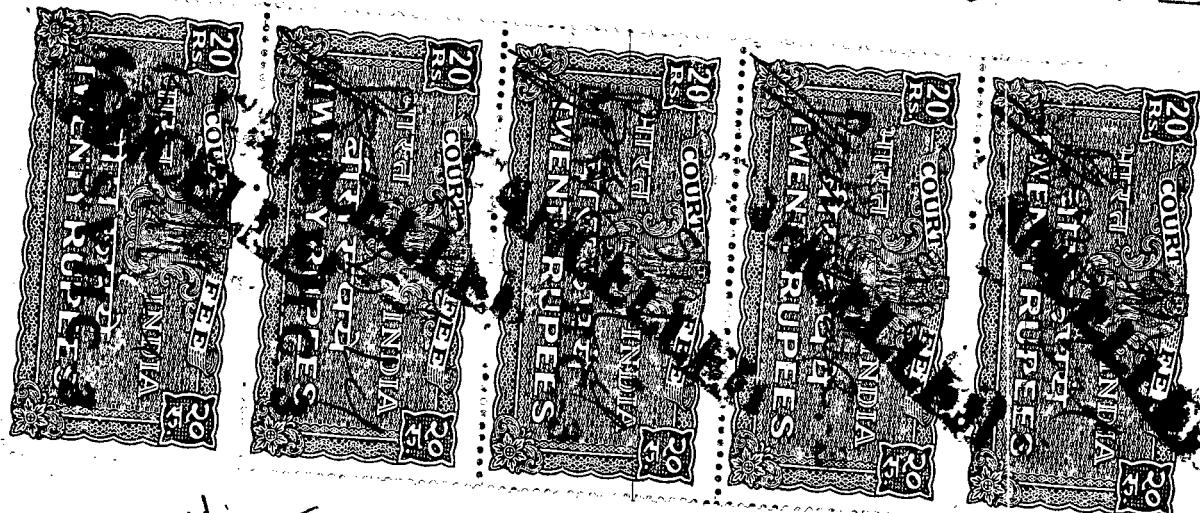
Date _____

Munsarim
Clerk

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

WRIT PETITION NO.

2066
OF 1984



Sept 1984

1. Bansi Lal aged about 55 years son of Bhoreylal, resident of Malviya Nagar, Labour Colony, Block No. 24/10 Aishbagh Lucknow.
2. Govind Dutt Trivedi aged about 50 years son of Lala Ram Trivedi, resident of Qr. No. 6-A Sleeper Ground Alambagh Lucknow.
3. Sardar Karam Singh aged about 55 years son of Sardar Hari Singh, resident of Aishbagh Old Labour Colony, Block No. 53/6 Aishbagh Lucknow.
4. Ram Lal aged about 57 years son of Chettan, resident of village Uttravan, P.S. Nagram, district Lucknow.
5. Molvan Lal aged about 51 yrs son of Mala Singhvarwala 1056/26 Anand Nagar Jail Road Lucknow

----- Petitioners

Versus

1. Union of India through General Manager Northern Railway Baroda House, New Delhi.
2. Deputy Chief Mechanical Engineer (W), Northern Railway Locomotive Works, Charbagh, Lucknow.

--- Opp-Parties.

28/252
A/94
12/10/84

(14)

(3)

~~Impressed~~
Govt Adhesive Rs 100.00
Total

Correct but final Court-fee report
will be made on receipt of lower
Court record

In time up to

Papers ready Copy of P.C.
would also be filed
11/10 - 11/10

Cost of 10 and a rupee
Dest/duckswood

- (1) Drafter's name of Panchayat to be filled in.
- (2) This is a joint court affidavit
on behalf of 5 persons. on a
single set of Court fee.
- (3) If the draft is done by 1 or
more than one on a single Court fee
- (4) Parties name etc may be filled in in
the Vakalatnam.

On 10/10/83
corrected and
verified

17-10-83
12/10/83
17/10/83

Hon. D.M. Thay
Hon. K.M. M.J.

The Learned court
is called upon to
remove the defects
pointed out by
the office. (or)
thereafter.

17-10-83
G.M.

After
Final

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
w.p. No. 2066 of 1988,

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
17-4-89.	<p>Recd D.N. Jha, ? Recd K.N. M., ?</p> <p style="text-align: center;">The learned counsel</p> <p style="text-align: center;">at thereafter</p> <p style="text-align: right;">Sd/- D.N. Jha. Sd/- K.N. M. 17-4-89-</p> <p style="text-align: right;">(Signature)</p>	

On the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench Lucknow

Civil Misc Application No - - of 1984

Onre:

Writ Petition no 2066 of 1984

ACS

(5)

3 Ramchandra Shukla - - - - Petitioners
versus.

State of Uttar Pradesh

Asst Registrar Co-operative Societies & Others - - - Opp Parties

Report

By Court Order to
dated 17-4-84.
Council for the Asst Registrar
petitioner was Hon'ble High Court
directed to remove Lucknow Bench
the defects in the Lucknow
as pointed out by
Stamp Reporter.
He has removed 2 defects.
One defect is still there.
The W. Petition is listed
under the date it
is removed.

1. 2
2. 3
3. 4
4. 5

Application for Interim Relief

(1) that the petitioner has filed the above noted ~~order~~
writ-petition before this Hon'ble Court.

17-4-84 (2) that on 2/4/84, the case was listed before this Hon'ble
Court but on that date due to heavy rush the case was
not taken up for orders

(3) that the matter is extremely urgent so some early
date may kindly be fixed otherwise the petitioner
shall suffer an irreparable loss & injury which cannot be
compensated in terms of money.

Prayer

wherefore it is most respectfully prayed that the matter
is extremely urgent so some early date may kindly
be fixed.

such other orders which may be deemed fit
proper on the facts & circumstances of the case may
kindly be passed in favour of the petitioner against
the opp parties
Lucknow

17-4-84

S. C. Misra
Advocate
Council

(S)

1563/0712

(S)

23.11.90

11.12.90 Case not reached adjourned to 14.12.90 for order.

None appear for the part

es. Counter

B.C. has not filed by O.P. so far

Hon. Mr. Justice K. Nethi vs
Hon. Mr. K. Obayya - Am.

P

On the request of counsel for applicant case is adjourned to 18.1.91 for order.

AM

DR
VC

Put up dep.
Av. feasible
Court on
27.11.90
of order

R
23/11/90

18.1.91

No sitting adj. to 1.2.91.

P

1.2.91

No sitting adj. to 7.2.91.

P

7.2.91

Hon. Mr. Justice K. Nethi vs
Hon. Mr. K. Obayya - Am.

No CA filed
S. to
L
G.

On the request of counsel for applicant case is adj. to 22.3.91.

AM

DR
VC

22.3.91

No sitting adj. to 11.4.91

DR

11.4.91

No sitting adj. to 22.5.91

DR

23.5.91

No sitting adj. to 24.7.91

DR

24.7.91

No sitting adj. to 4.9.91

DR

OR
No CA filed
S. to
L
S/5

1503-037

4-9-91 Hon Mr D.K. Agrawal J.M.

Hon Mr K. Bhagya-A.P.

Mr G.P. Mishra for petitioners

1 to 3. Writ order dated 16-4-90
it appears that the petitioners 4 & 5 have
died. Then G.P. Mishra was required
to make statement as to time of death
of petitioners 4 & 5. Sri G.P. Mishra
says that he does not know when
the petitioners 4 & 5 died and that
G.P. Mishra further states that
petitioners 1 to 3 had no knowledge
about the death of petitioners 4 & 5.

Therefore the petition abates
in respect of petitioners 4 & 5.
No one has so far represented
the Railway Administration. Therefore
be hearing direct Hon Arul Srivardhan
to take notice and assist us in the
disposal of the case. Counter may be
filed within 8 weeks, rejoinder within
2 weeks thereafter. Next for final
hearing on 5-12-91. Copy of the
writ Petition is not available on
record. Therefore we order that
counsel for petition 1 to 3 shall
provide a copy of the petition to
Hon Arul Srivardhan, nominated
by us within 2 weeks hereof.
Copy of this order shall also
be supplied to Sri Arul
Srivardhan for official use.

Dear
Omch.
Kitting
unfisidion
25/11/91

J.M.

De
JM

Group A 14 (e)

3143
AS (2)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

W.P. No.

/84

Bansi Lal and others -- Petitioners

Versus

Union of India & ors. -- Opp-Parties.

I N D E X

Sl.No.	Description	Page No.
1.	Writ Petition	1- 7
2.	Affidavit	8- 9
3.	Annexure No.1 (Copy of letter dt. 2/12/70 from the G. M.(P)NDLS to the D.C.M.E.(W)/ Amv)	10-10
4.	" No.2 (Copy of letter dt. July/1964)	11- 12
5.	" No.3 (Copy of represen- tation dt. nil)	13- 14
6.	" No.4 (-do-)	15- 16
7.	" No.5 (copy of seniority)	17. 18
8.	Vakalatnama	19. 19

Lucknow, dated

(S.K. Misra)
Advocate

April 9, 1984.

Counsel for the Petitioners

S.K. Misra
Advocate

17

10

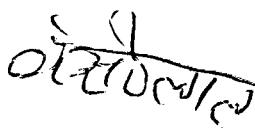
WRIT PETITION UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA.

The abovenamed petitioners respectfully state
as under :-

1. That initially the petitioners were appointed as Khalasis under the opposite-party no.2 in the year 1953 and the petitioner no.4 on 2.3.48. Thereafter they were promoted to the higher post of unskilled and then Basic Trades man in the year 1950 and petitioner no.4 on 21-11-55.
2. That the petitioners worked as Basic Trades man (BTM) since 1956 and 21.11.1955 in the Millwright shop of Northern Railway Locomotives Charbagh Lucknow under the opp-parties. Their ticket numbers are MT 260, MT 73 and MT 369 and MT 74 respectively for more than 3 years.
3. That on and from 1957 Northern Railway came into existence. Prior to it there was East Indian Railway. Next higher post to that of Basic Trades Man which is now known as Senior skilled is skilled one. Fifty percent of vacancies is given to departmental promotees and fifty percent is filled from the post of Trades Apprentices.
4. That the petitioners have ever been sincere, honest and hard working since their appointment and no adverse entry was ever communicated to the petitioners.

28/12/52


914


S. J.
OCT/1952

The petitioners officers have ever been satisfied with them (petitioners) working and their integrity was ever verified by them (officers).

5. That in terms of orders contained in Railway Board's letter No.E(s)63 CPC/CI-5 dated 9.6.64 circulated vide G.M.'s letter no.56/E/85-256 (Eiiw) the revised procedure of treating the cadre of Basic Trades Man (BTM) as distinct from the cadre of Skilled Artisans came into force w.e.f. June 1958 and in accordance with aforesaid Board's letter dated 9.6.64 circulated vide aforesaid G.M.'s letter of even number dated 20-6-64 it was decided that the Basic Trades Man (BTM), who have passed the requisite trade test for skilled categories on completion of 3 years service as Basic Trades Man, should be promoted to skilled grades from the date of their passing Trade Test for skilled artisans. It was further decided that they will draw from the date of promotions the pay to which they would have been entitled had they been promoted in skilled grade on becoming eligible for promotion under the Ex-East Indian Railway procedure . The true copy of the aforesaid order which has been framed by the Railway Board and communicated by General Manager has a statutory force and is marked as Annexure No.1 to this writ petition.

28(252)
1914

6. That in view of this it is clear that seniority of such Basic Trades Man (BTM) is to be determined from the date they are given proforma fixation of pay in the skilled grade as they would be eligible for promotion in this grade from that date.

(S)

- Submissa

7. That the petitioners nos. 1 to 3 appeared in the Trade Test which was held in the year 1961 and they were declared successful in the said Trade - Test when the result was declared in the year 1962. The petitioner no. 4 sat in the Trade Test of 1960 and he was declared successful in the year 1962 when the result was declared.
8. That the petitioners then made several representations on which they were promoted from the rank of Basic Trades Man (BTM) Fitter to the rank of Skilled Fitter w.e.f. 24.6.64. Only proforma fixation of pay was allowed from 17.1.62 and 1961 and not seniority. The seniority in the Fitter group in the Millwright shop and arrears of pay was given from 24.6.1964, the true copy of the order is marked as Annexure 2 to this writ petition.
9. That in accordance to the provisions of rule embodied as Annexure 1 the seniority in the Fitter group of Millwright shop should have been given from 17-1-62 from when their proforma fixation was allowed.
10. That accordingly the petitioners should have also been given the arrears of salary etc. from 1961 and 17.2.62 but the opp-parties did not do so.
11. That the petitioners thereafter made several representations, the true copy of one of them is marked as Annexure No.3 and 4 to this writ petition.

RECORDED

SACMDS

12. That in the month of February 1984 the opp-party no.2 circulated the list of seniority in which the petitioners have been assigned the seniority from the date they were declared qualified in Trade Test, the true copy of which is marked as Annexure No.5 to this writ petition but they have neither been given the benefits of seniority nor the arrears of salary etc. for which they are legally entitled as they have not been considered for the higher post of Mistry Grade II and Highly Skilled Gr.II posts which are given on the basis of seniority.

13. That the opp-parties gave the benefits of Annexure 1 to some staff but not to the petitioners.

14. That many juniors of the petitioners have been promoted on account of the error committed by the opp-parties in not complying with the rules embodied as Annexure No.1.

15. That the petitioners have legal and statutory right to be given the seniority and pay of skilled Artisans w.e.f. 19.2.62 and 1961 but they have not been given the fruits of seniority and pay etc.

28/252
AC
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16. That being aggrieved the petitioners prefer this writ petition on the following amongst other grounds.

28/252
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AC
914

G R O U N D S :

(A) Because the opp-parties committed an error of law in not complying with the statutory rule embodied in Annexure 1.

(B) Because the opp-parties acted in clear contravention of the provisions of Art. 14 and 16 of the Constitution of India in adopting a policy of Pick and choose as far as the petitioners have not been given the benefit of rule embodied in Annexure 1 whereas some others have been given.

(C) Because the opp-parties acted arbitrarily and illegally in not complying the provision of rule embodied in Annexure 1 in ~~reference to the~~ respect to the petitioners.

(D) Because the opp-parties in colourable exercise of the power deprived the petitioners of their legitimate right.

WHEREFORE the petitioners pray for the following reliefs :-

(i) that a writ, order, direction or command in the nature of mandamus be issued directing the opp-parties to give the fruits of their seniority in accordance to Annexure 1 i.e. to assign the seniority first in the category of skilled Artisans from 17.1.62 and 1961 and thereafter in the grade of Skilled Gr.II and then

Attorney

JKMSZ

to Mistry Skilled Gr.II and they be directed to give the promotions to the petitioners accordingly and further they be directed to give all the arrears of salary increments etc. etc. which ever has become accrued in their favour.

(ii) Any other relief which the Hon'ble Court may just and proper in the circumstances of the case be also awarded to the petitioners.

(iii) Entire cost of the petition be awarded to the petitioners.

S.K.Misra

Lucknow, dated;
April 10, 1984.

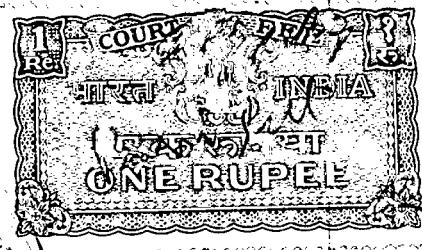
(S.K. Misra)
Advocate
Counsel for the Petitioners.

D.K. Misra

8
X
PP

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

1984
AFFIDAVIT
28/21
HIGH COURT
ALLAHABAD



W.P. No.

/84

Bansi Lal and others --- Petitioners
Versus
Union of India and another --- Opp-Parties.

AFFIDAVIT

I, Bansi Lal aged 55 years, son of Bhooreylal, resident of Maliviya Nagar, Labour Colony Block No.24/10 Aishbagh Lucknow, do hereby solemnly affirm and state as under :-

1. That the deponent is petition no.1 and pairokar of petitioners 2 to 4 and is fully conversant with the facts of the case.
2. That the contents of writ petition paragraphs 1 to 15 are true to my knowledge.

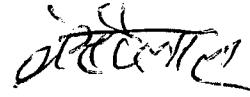
Lucknow, dated
April 9, 1984.

Bansi Lal
Deponent.

I, the abovenamed deponent do hereby verify that the contents of this affidavit paragraphs 1 and 2 are true to my own knowledge. No part of it is false and nothing material

08/152
APR 9/84

has been concealed; so help me God.


Deponent.

I identify the deponent
who has signed before me.


Advocate.

Solemnly affirmed before me on 9/4/84
at 9.00 a.m./p.m. by Banvi Lal,
the deponent who is identified by
Shri S. K. Misra,
clerk to Shri
Advocate, High Court, Allahabad,

I have satisfied myself by examining
the deponent that he understands the
contents of this affidavit which has been
read out and explained by me.

A. K. Agarwal

28/252

9/4/84

16
A
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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No. 1/84

Bansilal and others --- Petitioners

Versus

Union of India & others -- Opp-Parties.

ANNEXURE No.1

Northern Railway.

Copy of the letter No.561E/85.256 (Eiiw) dated 2/12-70
from the G.M.(P) NDLS to the Dy. Dy.C.E.(W)/AMV.

Sub:Seniority of staff

Ref: Your letter No.WMC/756 G/dated 7-10-70

Rly. Bd's in their letter No.E(S)63 CPC cl.5
dated 9-6-64 copy circulated under this office endorsement
no.56/H/85.256(Eiiw) dated 20.6.64, had decided that the
BTMs who have passed the requisite trade test for skilled
categories on completion of 3 years service as basic
tradesman, should be promoted to skilled grade. They
will draw from the date of promotions the pay to which
they would have been entitled had they been promoted
skilled grade on becoming eligible for promotion under
the Ex.E.I.Rly. procedure. In view of this it is clear
that seniority of such BTMs is to be determined from
the date they are given proforma fixation of pay in the
skilled grade as they would be eligible for promotion
in this grade from that date.

28/252
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TRUE COPY

SECRET

11
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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No. of 84

Bansilal and others --- Petitioners

Versus

Union of India and others -- Opp-Parties.

ANNEXURE No.2

Northern Railway Locomotive Works Charbagh Lucknow

No.L/30E/MTS.I Dated: -7-1964

In continuation of this office letter no.6E/64 dated 24.6.64 the pay of the following of MTS shop of these works is fixed in A/S Rs.110-180 as shown against each of them. Arrear is payable from 24.6.64.

Sl. No.	Name	T.No.	Desig.	Date on which qualified	Pay Rate towards increments	Counted marks	Re-
				as Sk.	Artisan	incre-	marks
				i.e.	promoted	ments	
				as Sk.	as Sk.		
				Artisan.	Artisan.		

1	2	3	4	5	6	7	8	9
---	---	---	---	---	---	---	---	---

28/252	1. Mohanty	60	Fitter	16.2.61	110/- 113/- 116/- 119/-	16.2.62 16.2.63 16.2.64	NIL	17.2.67
	1. Ram Lal	74	Fitter	16.2.61	110/- 113/- 116/- 119/-	16.2.61 17.2.62 17.2.63 22.2.64	1 day NIL 5 days	
	2. Govind Dutt	73	"	17.1.62	110/- 113/- 116/-	17.1.62 17.1.63 17.1.64	Nil	

MR. M. T. D.

1	2	3	4	5	6	7	8	9
3.	Mata Pd.	MTS/78	Fitter	17.1.62	110/-	17.1.62		
					17.1.63	Nil		
						17.1.64		
4.	Bansi Lal	260	"	17.1.62	110	17.1.62		
					113	29.1.63	12 days	
					116	10.1.64	11½ "	
5.	Karam Singh	269	"	20.1.62	110			
					113			
					116			

Forwarded to - CTK, Time Booth clerk (MTS) FO/MTS

HC/PB & Tile Sheet

WAAO/ R & PF

for information and necessary action.

TRUE COPY



28/1252



13
11/11/70

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No.

/84

Bansilal and others --- Petitioners

Versus

Union of India and another -- Opp-Parties.

ANNEXURE No.3

To

The General Manager
Staff Complaint Section
N.Rly. Baroda House,
New Delhi.

Sub: Seniority of staff

Reference : GM(P) letter No.561E/85.256 (EiiW)
dated 2.12.1970 to Dy.C.M.E.(W) AMU

Respected Sir,

In reference to GM(P) letter No. cited above to Dy. CME/C& W AMU under reference to Rly. Board letter No.E(S)63 GPC Cl.5, dated 9.6.64 we would like to inform you as under that :-

(a) In Rly. Board letter No. quoted above, where it is clearly mentioned that the staff who has passed the trade ~~that~~ test of B.T.M. will be given the proforma fixation from the date on which they have passed the trade test of skilled and their seniority will be treated from their passing the trade test of skilled.

(b) Instead of given the seniority from that date we have been given the seniority from the date by which we have promoted as skilled.

Attn: [Signature]

(c) It is surprise to say that as per Rly. Board's letter, our pay is charged as per instruction given in the Board's letter and also the proforma fixation was given from the date on which we have passed the trade test of skilled i.e. 17.2.62.

(d) Due to which the junior most are promoted as grade II the in G.I.

(e) We the undersigned staff of B.T.M. are neglected by the Seniority, which should be given to us as per Rly. Board and G.M.(P) letter referred above.

It is, therefore, requested by your lordship that kindly look into the matter and a fresh order should be given to Dy. C.M.E./W-CB Loco in reference to Rly. Board & G.M.P. letter of dated 9.6.1964 & 20.6.74 for sympathetically decision of our seniority. So that we may be given the benefit of Gr.II & Gr.I which our juniors colleague are getting at present.

Thanking you,

Yours faithfully,

1. Govind Dutt Trivedi MT/73
2. Md.Ibrahim MT/32
3. Jeet Bahadur MT
4. Mohd.Amir Ali MT/68
5. Bansilal MT 260
6. Ramlal MT 74
7. Barati Lal MT 59
8. Mohanlal MT 60
9. Ram Autar MT 313
10. Karam Singh MT 369
11. Kurban Mohd. MT 385

Copy to : 1.C.W.E. N.Rly. M.D.L .S.

2. Additional C.M.E./W/Loco through CB

3. Dy. C.M.E./Loco Shop C.B. for information and necessary action at your earliest.

TRUE COPY

STC/CMR

सम्माननीय उच्च न्यायालय इलाहाबाद,

970

ਲਖਨਤੁ ਬੈਚ, ਲਖਨਤੁ

रिट पिटीशन नबर :

आपका

बंशीलल इत्यादि

पिटीशनर

ବନାମ

अनेकजर नम्बरः 4ः

शक्ति सौ०स्म०ई० (कर्स)

लोको वर्कशाप, चारबाग, लखनऊ ।

द्वारा :- शाप अधीक्षक,
मिल राइट शाप, चारबाग।

बिषय :- सीनियरिटी लिस्ट नं० 307ई. दिनांक : 28-7-83 .

महोदय,

निवेदन यह है कि उपरोक्त प्रौं के आधार पर हम निम्न हस्ताक्षर कर्ताओं की बी0टी0सम0 सीनियारिटी अनियमित है जब से हम लोगों ने स्लिड में क्वालीफाइड हुये हैं तब से सीनियारिटी नहीं दी गयी है । कि कितने जूनियर आदमी सीनियर कर दिये गये हैं पहले की लिस्ट में हम लोगों के कहां पर नम्बर थे और अब किस स्थान पर हैं यह साफ नहीं होता है । कुछ लोगों के नाम तक नहीं हैं ।

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02200119

क्रमशः पृष्ठ 2/-पर.

•2•

अतः आप श्रीमान् जी से प्रार्थना है कि हम लोगों को निष्पत्ति से नियारिटी लिस्ट देने के आदेश कृपा प्रदान करें ।

आपकी बड़ी दया होगी ।

अंगूठा का चिन्ह नीचे,

x निशान अगूठा

प्र० नईम टी० आर० 62

राजि लाल एम टी- 59

दिनांक : ११-९-८३ •

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सुख लाल एम टी. 414

1- अपठनीय एम टी. 73

ਕਰਮ ਸਿੰਹ ਸਮ. ਟੀ. 369

ਬੰਸੀ ਲਾਲ ਏਮ. ਟੀ. 260

अपठनीय एम टी-572

अपठनीय एम टी. 68

जीत बहादुर सम. टी. 12

28/25
J. S. Del
9/14

सत्य प्रतिलिपि /

2011

17/2

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

W.P. No.

/84

Bansilal and others --- Petitioners
Versus
Union of India & others --- Opp-Parties.

ANNEXURE No.5

Northern Railway Locomotive Works

Charbagh Lucknow.

The Revised seniority list of Basic Tradesmen's of
Millwright Sec. Locoshop/CB/LKO letter No.307E dated
28.7.1983.

S.No.	Name & Desig.	T.No.	Previous seniority assigned in Sk. grade.	Seni- ority to be revised in skilled	Present position after revised promotion	Seniority in next	Remarks
1	2	3	4	5	6	7	8
1.	Sh.Jeet Bahadur in HSK.Gr.I.	Fitter MTS-12	24.6.64	17.1.62			Above Shri Topan MT-24 and below Shri Mata Pd. MT-71.
2.	Mohd. Ibrahim	" -32	24.6.64	17.1.62			Above Topan MTS-24 and below Shri Jeet Bahadur MT-12
3.	Baratilal	" -59	24.6.64	17.1.62			Above Topan MT-24 and Below Shri Ibrahim MT-32.

17/2/83

28/2/83

17/2/83

ब अदालत श्रीमान्

মুক্তি নিষ্পত্তি অবস্থা অবস্থা
বিবেচনা ও বাস্তু বিবেচনা মহোদয়

[वादी] श्रीलाल

प्रतिष्ठादी [रेस्पाडेट]

— ४१ —

— ५० —

वकालतनामा

1925

Bass Lake

~3



बनाम

प्रतिवादी (रेसाराडेन्ट)

नं० मुकवमा

सन्

पेशी की ता०

卷之三

कपर लिखे मुकद्दमा में अपनी ओर से श्री S. K. MS २५ -

Adv. o. C. A. / Ameez Nagar, Hyderabad

ब्रोकेट

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोत्तर करें या कोई कागज़ दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया बसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें या हमारी विपक्षी (फरीकसाना) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह बकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे ।

हस्ताखर

साक्षी (गवाह) के वास्तविक मास्टर्ड मी

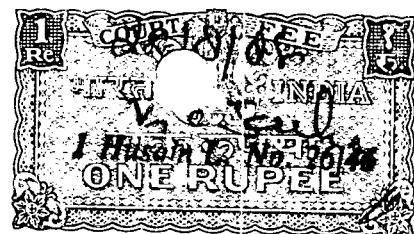
APR 2007 369

विनांक

9/4/85 महीना

सन् १४

सन् १६ ई० २६०
निकटवारा ६० रामलाल न० ७४



Application for Inspection

To,

The Deputy Registrar,
High Court of Judicature at Allahabad,
(Lucknow Bench) Lucknow.

Please allow inspection of the papers passed below. The application is urgent/ ordinary. The applicant is not a party to the case.

Full Description of the case	Whether case pending or decided	Full particulars papers of which Inspection is required	Name of person who will inspect record	If applicant is not a party reason for inspection	Office report and order
W. P. No- 2066 /1984. Bansi Lal vs. Union of India	Pending	Full file.	Rajendra Singhla and C/o. Sri K. C. Jauhar	Passer	Please report Office Report Allowed for Order for Inspection R.S. Deputy Registrar 22/8/85 Date

22/8/85
Date

K. C. Jauhar
Signature of applicant or
his Advocate

Inspection commenced at

on

198

Inspection concluded at

Inspection fee paid by the applicant

Additional fee if any

Name
Information
Banned
22/8/85
at 3.30 PM

A2/1
A2/2

In the Central Administrative Tribunal Allahabad
Circuit Bench Lucknow.

TA/1563/87 (W.P. No. 2066 of 1984)

Bansi Lal and others

Applicants

Versus

Union of India and others

Opp. Parties

Reply on behalf of the opposite parties.

Para 1: That the contents of paragraph 1 of the petition are not disputed.

Para 2: That the contents of paragraph 2 of the petition are not disputed, except that Shri Ram Lal was posted as BTM w.e.f. 21.11.1955 and the date of promotion of Shri Bansi Lal as BTM was 1.3.58 and not as 1956 as alleged by him.

in reply to

Para 3: That/the contents of paragraph 3 of the petition, it is not disputed that the next higher post to BTM is skilled fitter.

Para 4: Not disputed.

Para 5: That in reply to the contents of paragraph 5 of the petition, issue of Letter No. 561E/85.256 (Eiiw) dated 2/12-70 from the GAI(P) NDLS as contained in Annexure No. 1 to the petition is not denied. For the contents asserted the annexure itself may kindly be referred to.

Para 6: That the contents of paragraph 6 of the petition are not disputed. It is stated that the petitioners were assigned seniority as per guidelines issued by GAI(P) NDLS.

उत्तर प्रदेश विधायिका
कार्यालय, लखनऊ

Para 7: Not admitted for want of record. It is submitted that such old records are not available being weeded out in time limit.

Para 8: That the contents of ~~any~~ paragraph 8 of the writ petition are not admitted. However it is submitted that seniority alongwith proforma fixation were allowed to the petitioners and on the basis of this they were promoted as ^{feldonies no 1, 2, 3 & 5} HSK Gr. III vide S.O. No. 545 dt. 4.7.'84. A true photo stat copy of the said Staff Order is annexed to this reply as Annexure No. C-1.

Para 9: That in reply to the contents of paragraph 9 of the petition, it is submitted that seniority has been assigned from the date they have passed as Skilled fitter. and as provided in the case of proforma fixation vide S.O. No. 307/MTS, as contained in Annexure no. 5 to the petition.

Para 10: That the contents of paragraph 10 of the petition are not admitted. It is stated that in case of proforma fixation arrears are not permissible as per extant rules as such they are not entitled to the alleged claim. Moreover the same cannot be claimed in the year 1984.

Para 11: That the contents of paragraph 11 of the petition are not admitted. It is stated that no such representations are available in the office record.

Para 12: That in reply to the contents of paragraph 12 of the petition, the issue of seniority list as contained in Annexure No. 5 by the administration

are not denied. Rest of the contents are denied. It is stated that after the revision of seniority, whichever applicants were entitled to the benefits have been given the same vide S.O. No. 545 dated 4.7.84, a true copy of which has been annexed to this reply as Annexure No. C-1. Petitioners no. 1, 2 and 3 having opted for promotion as HS Grade II and not as M¹stri Grade II, they were promoted to HS Grade II w.e.f. 20.9.79 while petitioner was promoted as HS Grade II from 1.1.78 as is evident from the Annexure aforesaid. True copy of the options given by petitioner no. 1 to 3 are annexed to this reply as Annexure No. C-2.

Para 13: That in reply to the contents of paragraph 13 of the petitioner, it is stated that benefits were given to all the persons who were entitled to, including the petitioners as would be evident from Annexure No. C-1 annexed to this reply. It is further stated that as per annexure No. C-1, the petitioner No. 2, 3 and 5 were further promoted to HS Grade I w.e.f. 11.12.82 and 30.9.83 res. Petitioner No. 2 was promoted as HS Grade I w.e.f. 3.8.84 and Bansi Lal was promoted HS Grade I w.e.f. 20.9.84. A true copy of S.O. 839 dated 22-10-84 is annexed to this reply as Annexure No. C-3 to this reply

Para 14: That the contents of paragraph 14 are not denied. As already stated above, the petitioners, whichever of them were entitled to were fixed on correct seniority, given promotion as HS Grade II

and thereafter as HS Grade I. It is further stated that the rules have been fully complied with.

Para 15: That in reply to the contents of paragraph, it is stated that seniority has been correctly assigned w.e.f. the dates permissible vide S.O. as contained in Annexure No. 5 to the petition. They were allowed proforma fixation wherever permissible and promoted to Grade II on seniority being corrected and given the benefits according to the extent rules. Nothing is due now. After such corrections and giving the benefits as permissible under extent rules, nothing remains in the petition which has become infructuous and is liable to be dismissed as such.

Para 16: That the contents of paragraph 16 of the petition are denied. None of the grounds is tenable under law. The petitioners are not entitled to any relief. The petition itself has become infructuous and is liable to be dismissed.

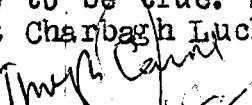
Lucknow

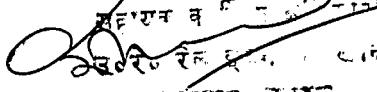
dated: .5.1992


B.R. Tewari
उ.रे. रेल इजन कारबाह
चारबाह, उत्तरप्रदेश

Verification.

I, B. R. TEWARI working as Asstt. Personnel Officer
Charbagh
in the office of Loco Workshop ~~Charbagh~~ Lucknow, duly
authorised and competent to sign and verify the reply,
do hereby verify that the contents of paragraph 1 to 16
are based on information derived from record which is
believed by me to be true. Signed and verified this day
of May 1992 at Charbagh Lucknow.




B.R. Tewari
उत्तरप्रदेश

* NORTHERN RAILWAY* LOCOMOTIVE WORKS* L

AB3

K

31

S.C. M/s. 545
In terms of G.M.(P)/NOL's letter No. 561E/85-
Millwright have been revised vide letter No.

Accordingly the pay now fixed in terms of
their juniors have been promoted as H.Sk.Gr.
M.T-24 (2) D.L.Gupta MI-377 as Gr. I fitter

S.No. Name & I.No. Pay & Grade as
drawn.

1.	Shri Fekhoo MI-352	260-400	374/
			382/
		330-480	400/
			410,
			420
			430,
			440,
2.	Jeet Bahadur MI-12	260-400	366,
			374
		330-480	390
			400
			410
			420
		380-560	440
			452
3.	Mohd. Amir MI-68	260-400	374
			382
		330-480	400
			410
			420
			430
		380-560	452
			464
4.	Mohd. Ibrahim MI-32	260-400	374
			382
		330-480	400
			410
			420

Name Sh
Designation
Date --

My
A/35

To

ACME (W)
N. Rly. C.B.O. X.O.

8. 4. 15

Sir - Option for the post of missle
HSK Gr I filter

Ref: your Lno - L/GE/ 87/TM/airscat 5/34

Sir

I the undersigned, beg to state
that I am willing in HSK filter
Gr I only, and ~~for~~ for the post
of missle I give refusal as final

LKC

Dt 7/4/84

Amrendra

your address

Dehradun

Banshikul

M.T. 260

903 Banashikul

Dehradun U.P. 248001

7/4

31481

true copy

Sh
मेरी रक्षा कारबानी
पार्क, लखनऊ
पार्क, लखनऊ

ੴ ਸਤਿਗੁਰ ੴ

Numerical No.

ਗੁਰੂ ਨਾਨਕ ਦੇਵ ਮਿਸ਼ਨ
ਮਾਰਾਂਗ ਪਾਰਿਆਲ
ਮਿਹਨਾਂ

ਗੁਰੂ ਨਾਨਕ ਦੇਵ

ਗੁਰੂ ਨਾਨਕ ਦੇਵ ਮਿਸ਼ਨ
ਮਾਰਾਂਗ ਪਾਰਿਆਲ

14.3.83

ਗੁਰੂ ਨਾਨਕ ਦੇਵ
ਮਾਰਾਂਗ ਪਾਰਿਆਲ
(GOBIND DUTT
M2-73)

14.3.83

14.3.83
Gobind Dutt
M2-73

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(KARAM SINGH)

MT-369.

True copy

John

Refined

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100 - 20

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उत्तर रेत्ये, ऐति वृत्तिं वाराणी, वाराणी, वाराणी.

आयात्य आदेशां पूर्वा- 839 दिनां-22 . 10.34

प्रिस्टिप्रित नितराहट शास्त्रे निटर ऐवेंग्जर्से 30 दुआत
॥ तथा ड.ड्यूनिटरे डिप्टी एस.ए. दे ग्रामे तिक्रे यितरणा न धुत्तर डकेटी
रहोन्हाहे तो आवाही है । ।

झाँक वारी दिवांग वेतावाव वेत्तव आवर्यै फ्रेस्ट दिवांग वह

1. श्री वंशीताम एटी260 530-480 450/- 464/-330-560प्रति 299/84 रु.1 किटर

३ दशानाम एस्टी 377 / 420/- 440/-

सिटल्ड फिटर हो उ.इ.ओ. ॥ फिटर

१. श्रीगंगाधरी घौलरी एटी. ३०२ २६०-४०० ३०२/- ३३०/- ०३८०-५६०। १२०। १४५। १। फि.

12. "रातारात्याटीकीए॥३ 302/- 330/- " 20/९/६४

8. "पोहा लाल एप्टी. 353" 302/- 330/- " 20/4/84 "

* "रा. घंडू ए.टी.29" * 302/- 330/- " 20/9/84 *

५. "राष्ट्रपाद्याद्य ए.टी.23" 302/- 330/- 20/9/84

6. शेद तात एटी. 141 302/- 330/- 20/9/84

॥. • हनुराज एटो. ६७ ॥ ३०२/- ३३०/- ॥ २०११ ८५ ॥

द्वार्णतया अस्थायी है । और श्विष्य ५ डांग जोई श्री दावा डोडे बरिंठ उद्धिए इयु

इस आगे दृग इच्छा एवं विद्या है।

ਗਹੁਧੁ ਲਾ ਰਿੰਡ ਬਚਿਨਾ ਰੀ
ਲਾ ਜਾ, ਧਾਰਧਾ ਧਰਾਡ.

तितिपि:- शायात्मिय अधीक्षा/पार्थ अंधठा, वेता, पाणि, परिठठ लेग धिकारी झुजा। शाय अधीक्षा/ए।.टी.ए।, टी.पी.ए।, तथा उभी अंधित इच्छारियों जो द्वारा शाय अधीक्षा जो शुभार्थ एवं आवश्यक जार्यार्थी हैं उन्हें इच्छित ।

हायुष तांडिअधिकारी
तांग, धारवाण, तांड.

क्रृति/8.10.84

व शदाकृत श्री मातृ

महोदय

वादी अपीलान्ट श्री

वामपाला हामा

प्रतिवादी रेस्पान्डेन्ट।

बताम

वादी अपीलान्ट।

प्रतिवादी रेस्पान्डेन्ट।

स० मुक्दमा संख्या १९

फैशी नी ता० १९ ५०

ऊपर मुक्दमा में अपनी ओर से श्री

एप्पलोट/वर्सील महोदय को अपना वर्सील नियुक्त करके इकरार करता है और छिपे हेता है कि मुक्दमा में वर्सील महोदय सवय अश्वा अन्य वर्सील द्वारा तो कुछ परवी व जवाब दे ही व प्रश्नोत्तर करें य तो वह कागज दाखिल करें या लौटायें या हमारी ओर से फिरी आरो चर्चावें आर उपया सबूत करें या सुनहनामा या इक्वाल द्वाव तथा अपील व निगरानी हाजिरी आर हमारे या अपने हस्ताक्षर से दाखिल करें आर तस्वीर करें य मुक्दमा उठावें या तो वह उपया जमा करें या हमारी निपटी उपरीक्षाती हा दाखिल किया हुआ उपया अपने या हमारे हस्ताक्षर मुक्त इक्वाल ती। रसीद से लेवें ना पंच नियुक्त करें वर्सील महोदय द्वारा की गई वह सब कायदाही हमको संकेत स्वीकार है आर देखी हस्तिए वह वकालत नाम लिय कि प्रभाण रहे और समय पर काम आवे।

हस्ताक्षर.....

साती गवाह.....

दिलान्क..... महीबा..... संख्या १९ ५०

बताम अदालत

स० मुक्दमा

बताम फरी केल..... बताम.....

बुदा०/२१४८८

१०८८८